## **Directorate General of Foreign Trade Udyog Bhawan DES-V Section**

## Minutes of the Meeting NC-V held on 20.11.2008

The Meeting No. 34/AM-09 for the licensing year 2008-09 to consider the cases under Duty Exemption Schemes (Chapter-4) of 20.11.2008 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI. No.	Name of the representatives & their	Department
	designation	
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. Ashok Kumar, Arora, Dy.DGFT	DGFT
3.	Sh. R.A.Lal, Dy.Director,	R.O, TC, Noida
4.	Sh. Kuldeep Singh, Asstt. Director	DC (MSME)
5.	Sh. Pramod Kumar, Technical Officer	DOR
6.	Sh. Pradip Kumar, F.T.D.O	DGFT

## (TEXTILES AND LEATHER ITEMS)

At the outset the Minutes of NC Meeting No. 31/AM09 dated 30.10.2008, Meeting No. 32/AM09 dated 06.11.2008 were ratified. However, the following amendment was made in the Minutes of NC meeting No. 28/09 dated 09.10.2008 Manual agenda case No.375, 377 and NC meeting No. 31/09 dated 30.10.2008 Online agenda case No.6 of M/s Super Tannery Ltd. as under: -

In the (i) part of each minute, the sentence may be amended to read as "Additives (Quaternary ammonium

salt) should be allowed within overall Qty. of Catalyst i.e 53 gm/Kg of PU sole, as per SION at S.No. G-9 ".

Thereafter, Agenda for individual cases for Meeting No. 34/AM09 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

: 34/84-ALC3/2008 **MEETING DATE** : 20.11.2008 MEETING NUMBER

	Case No.:7/5/84-ALC3/2008			Status: Withdrawn
	HQ File :01/84/050/00077/AM09/		Lic.No/Date:0410059052 29.06.2004	
	Decision: The Committee consider	ered the case as per agenda alor	ngwith other relevant papers	and observed

that this case has already been cleared by ALC in its meeting held on 07.10.2004. In view of this case may be withdrawn from agenda.

	Case No.:8/5/84-ALC3/2008	1 3		Status: Deferred
$\begin{vmatrix} 1 \\ 2 \end{vmatrix}$	HQ File :01/84/050/00078/AM09/		Lic.No/Date:0410060366 21.07.2004	Defer Date: 18.12.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that status called for from R.A as to whether this case has been ratified by ALC or not is still awaited. It was

therefore decided to remind them by D.O from Convenor, NC-V and defer the case for re-listing on 18.12.2008.

Case No.:2/23/84-ALC3/2008	Party Name:LOYAL TEXTILE MILLS LTD	20.11.2000	Status: Approved
HQ File :01/84/050/00259/AM09/		Lic.No/Date: 3510024475 21.08.2008	

Decision: The Committee considered the case as per agenda and decided to ratify the Advance Authorization issued in this case on repeat basis as detailed below: -

repeat basis as detailed be	C10 VV.		
Export Product	Export Qty.	Import Product	Qty. allowed per Pc of export
			product.
Mill made Industrial work	40000	1. 100% Egyptian combed	1) 1.26 Kgs/Kg on cotton content
wear garments made	Pcs.	yarn Cotton	
out of combed Cotton		2.Vat dyes	2) 1.5% on cotton content
with Flame Resistant	Total	3. Flavacon	3) 400 gms/Kg of export product
Finish.		4. Ukadan	4) 52 gms./Kg of export product
Pant -20000 Pcs –Net		5. Silastal	5) 20 gms./Kg of export product
content of Fabric 43200		6. Silastan	6) 2 gms./Kg of export product
sq. meter (11448 Kg.),		7.Furnace Oil	7) May be allowed as per Public
Jacket – 15000 pcs –Net			Notice No. 42(RE: 2008)/2004-
content of Fabrics -37200			2009 dated 4 <sup>th</sup> July, 2008.
sq. meter (9858 kgs).			
2. Boiler suit -5000 pcs-			
Net content of Fabric -			
21600 sq. meter. (5724			
kgs), Total Net content of			
Yarn-649 kgs, total Net			
content of the fabrics -			
102000 sq. meter			
(27030 kgs)			
		(	

Dyes and Chemicals mentioned in items of import at S.Nos. 2, 3, 4, 5 and 6 shall be restricted to 14% of FOB value within the overall CIF value of the licence in terms of General Note for Textiles at S.No.5. The GSM of the fabric of import and export should be within the range allowed.

The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:20/23/84-ALC3/2008		Meet No/Date:34/84-ALC3/2008 20.11.2008	Status: Deferred
$\begin{vmatrix} 1 \\ 4 \end{vmatrix}$	HQ File :01/84/050/00277/AM09/		Lic.No/Date:0510226334 27.08.2008	Defer Date: 18.12.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await the same and defer the case for re-listing on 18.12.2008.

	1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1	Status: Deferred
HQ File :01/84/050/00315/AM09/		Defer Date: 18.12.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with the representatives of technical authorities present in the meeting and decided to call for the following information/documents from firm: -

- Specification of nonwoven fabric alongwith GSM; (i)
- (ii) Justification for wastage claimed.
- It was also decided to link earlier similar file wherein norms have been fixed. (iii)

The case stands deferred for re-listing on 18.12.2008.

HO File :01/84/050/00320/AM09/ RLA File :10/24/040/00069/AM09/ Lic.No/Date:1010031034	
6 23.09.2008	Defer Date: 18.12.2008

Decision: The Committee considered the case as per agenda and observed that team of officers of DGFT,

DIPP, DC (MSME) and R.O of TC, Noida has already visited the unit of the applicant firm and report is under preparation. Hence, it was decided to defer the case for re-listing on 18.12.2008.

		Case No.:8/27/84-ALC3/2008	1 3	Meet No/Date:34/84-ALC3/2008 20.11.2008	Status: Rejected
		HQ File :01/84/050/00321/AM09/		Lic.No/Date:3210038818 23.09.2008	
7	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observe that firm have only submitted sketch. They have neither submitted calculation sheet nor style no., drawing size-wise details in absence of which Qty. of inputs cannot be computed. Hence, Committee was constrain to reject the case.				

RLA may take suitable consequential action accordingly.

8	Case No.:9/27/84-ALC3/2008	Party Name: VIJA YA EXPORTS INDIA P LTD,	Meet No/Date:34/84-ALC3/2008 20.11.2008	Status: Rejected	
	HQ File :01/84/050/00322/AM09/	RLA File :32/21/040/00109/AM09/	Lic.No/Date:3210038819 23.09.2008		
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither given the style no. of export item nor CAD,CAM, Laymarker, Calculation sheet to justify the requirement of inputs. Hence, Committee was constrained to reject the case.  RLA may take suitable consequential action accordingly.				

Case No.:11/27/84-ALC3/2008	\ \ \ \ \ \ \ \ \ \ \ \ \ \ \ \ \ \ \ \	Meet No/Date:34/84-ALC3/2008 20.11.2008	Status: Rejected
HO File :01/84/050/00324/AM09/	RLA File: 05/24/040/00412/AM09/	Lic.No/Date:0510228078	

		24.09	09.2008	
9	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed			
that applicant firm have neither given the style no. of export item nor CAD,CAM, Laymarker, Calculation st			culation sheet	
	to justify the requirement of inputs. Hence, Committee was constrained to reject the case.			
	RLA may take suitable co	nsequential action accordingly.		

	Case No.:12/27/84-ALC3/2008		Meet No/Date:34/84-ALC3/2008 20.11.2008	Status: Deferred
10	HQ File :01/84/050/00325/AM09/			Defer Date: 18.12.2008
	Decision: The Committee considered the case as per agenda and observed that team of officers of DGFT,			

DIPP, DC (MSME) and R.O of TC, Noida has already visited the similar manufacturing unit and report is under preparation. Hence, it was decided to defer the case for re-listing on 18.12.2008.

HQ File :01/84/050/00362/AM09/   RLA File :06/24/040/00041/AM09/   Lic.No/Date:0610014506   Defer	Case No.:1/34/84-ALC3/2008	,		Status: Deferred
	HQ File :01/84/050/00362/AM09/	RLA File :06/24/040/00041/AM09/		Defer Date:18.12.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await the same and defer the case for re-listing on 18.12.2008.

	Case No.:2/34/84-ALC3/2008		Meet No/Date:34/84-ALC3/2008 20.11.2008	Status: Deferred
12	HQ File :01/84/050/00363/AM09/	RLA File :06/24/040/00042/AM09/	Lic.No/Date:0610014507 31.10.2008	Defer Date: 18.12.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await the same and defer the case for re-listing on 18.12.2008.

	Case No.:3/34/84-ALC3/2008	Party Name:LEX INTERNATIONAL PVT. LTD,	Meet No/Date:34/84-ALC3/2008 20.11.2008	Status: Rejected	
	HQ File :01/84/050/00364/AM09/	RLA File :06/24/040/00038/AM09/	Lic.No/Date:0610014514 03.11.2008		
13	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither given manufacturing process nor bifurcated Qty. of PU & PVC coated, in absence of which it is not possible to compute the requirement of inputs. Further, complete details of the application has not been submitted in this case. Hence, Committee was constrained to reject the case.				
RLA may take suitable consequential action accordingly.					

Case No.:4/34/84-ALC3/2008	Party Name:LOYAL TEXTILE MILLS LTD	20.11.2000	Status: Approved
HQ File :01/84/050/00365/AM09/		Lic.No/Date:3510025019 04.11.2008	

Decision: The Committee considered the case as per agenda and decided to ratify the Advance Authorization issued in this case on repeat basis as detailed below: -

- 1	1			
	Export Product	Export	Import Product	Qty. allowed per Pc of export
		Qty.		product.
	Mill made Industrial	4000 Pcs.	Raw Cotton	1) 1.26 Kgs/Kg on cotton content
	work wear knitted			2) 1.26 Kgs/Kg on polyester
	garments made out of		2. Polyester staple fibre (1	content
	Cotton (50%) and		to 3 denier)	3) 1.5% on cotton content
	Polyester staple fibre		3.Vat dyes	of export product
	(50%),GSM-150, dyed			4) 2% of weight of polyester
	fabrics. Basic T-Shirt-		4. Disperse dyes	content in the export product
	Net content of Fabric			
	1060 Kgs. (Cotton		5 Europa Oil	5. May be allowed as per
	content 530 kgs and polyester content 530		5.Furnace Oil	Public Notice No. 42(RE:
	kgs)			2008)/2004-2009 dated 4 <sup>th</sup> July,
	2. Mill made Industrial			2008.
	work wear knitted	6000 Pcs		
	garments made out of			
	Cotton (50%) and			
	Polyester staple fibre			
	(50%) dyed fabrics,			
	GSM-200. Pique polo-			

Net content of Fabric		
2310 Kgs. (Cotton		
content 1155 kgs and		
polyester content 1155		
kgs)		

Dyes and Chemicals shall be restricted to 14% of FOB value within the overall CIF value of the licence in terms of General Note for Textiles at S.No.5. The GSM of the fabric of import and export should be within the range allowed.

The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:5/34/84-ALC3/2008		Party Name:LOYAL TI		Meet No/Date:34/84-ALC3/ 20.11.2008	/2008 Status: Approved	
HQ File :01/84/050/00366/	AM09/	RLA File :35/24/040/00	042/AM09/	Lic.No/Date:3510025022 04.11.2008		
	Decision: The Committee considered the case as per agenda and decided to ratify the Advance Authorization issued in this case on repeat basis as detailed below: -					
Export Product	Export Qty.	Import Product	Qty. allow product.	red per Pc of export		
Mill made Industri	al 2500 Pcs.	1. Raw Cotton	1) 1.26 Kgs	s/Ka on cotton content		

	work wear knitted garments made out of Cotton (50%) and Polyester staple fibre (50%), GSM-250, dyed		Polyester staple fibre (1 to 3 denier)     3.Vat dyes	<ul><li>2) 1.26 Kgs/Kg on polyester content</li><li>3) 1.5% on cotton content of export product</li></ul>
	fabrics. summer pant– Net content of Fabric 1406.25 Kgs. (Cotton		4. Disperse dyes	4) 2% of weight of polyester content in the export product
1.5	content 703.13 kgs and polyester content 703.13 kgs) 2. Mill made Industrial work wear knitted garments made out of Cotton (50%) and Polyester staple fibre (50%) dyed fabrics, GSM-380. Winter pant -Net content of Fabric 2137.5 Kgs. (Cotton content 1068.75 kgs and polyester content 1068.75 kgs)	2500 Pcs	5.Furnace Oil	5. May be allowed as per Public Notice No. 42(RE: 2008)/2004-2009 dated 4 <sup>th</sup> July, 2008.

Dyes and Chemicals shall be restricted to 14% of FOB value within the overall CIF value of the licence in terms of General Note for Textiles at S.No.5. The GSM of the fabric of import and export should be within the range allowed.

The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:6/34/84-ALC3/2008	Party Name:KE-TECHNICAL TEXTILES	Meet No/Date:34/84-ALC3/2008	Status: Rejected
	PVT.LTD.	20.11.2008	

	HQ File :01/84/050/00367/AM09/	RLA File :02/24/040/00178/AM09/	Lic.No/Date:0210119247 04.11.2008	
16	Decision: The Committee consider that applicant firm were advised their concerned Export Promotion they did not comply thereon. In which been decided to reject the case, may be issued to the firm unless \$1.000.	to send the proposal for convent Council in the prescribed Aay iew of this non-compliance of the Further, it was also decided to	rsion of adhoc norms fixed at Niryat Form. But, it has the said decision of Norms	I into SION through been observed that Committee, it has
	RLA may take suitable c	onsequential action accordingly	•	

	Case No.:7/34/84-ALC3/2008	Party Name:COIRFLEX	Meet No/Date:34/84-ALC3/2008 20.11.2008	Status: Deferred		
17	HQ File :01/84/050/00368/AM09/	RLA File: 10/24/040/00087/AM09/	Lic.No/Date:1010031467 04.11.2008	Defer Date: 18.12.2008		
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await the same and defer the case for re-listing on 18.12.2008.					

	Case No.:8/34/84-ALC3/2008	Party Name:KITEX GARMENTS LIMITED	Meet No/Date:34/84-ALC3/2008 20.11.2008	Status: Rejected
	HQ File :01/84/050/00369/AM09/	1	Lic.No/Date:1010031468 04.11.2008	
18	Decision: The Committee consider that applicant firm have neither for which are mandatory in terms of Committee was constrained to reject the constrained to r	warded calculation sheet nor CAD Policy Circular No. 34/(RE-07)/20	D/CAM/Laymarker/Measurem	ent/Style No.,

RLA may take suitable consequential action accordingly.

			Meet No/Date:34/84-ALC3/2008 20.11.2008	Status: Deferred
19	HQ File :01/84/050/00370/AM09/		Lic.No/Date:3110035987 05.11.2008	Defer Date: 18.12.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to link the earlier file wherein similar case of the firm has been ratified. It was therefore decided to defer the case for re-listing on 18.12.2008.

## Manual cases

Case No. 458				M/s G.D.	Ente	rprises, K	olka	ta	
NC34/09 dt. 20.11.2008		F.NO.1/8	34/5C	)/381/AM0	7-DI	ES-V			
Ratification	of	input	output	norms	in	respect	of	Advance	Authorization

No.0210095357 dt. 14.11.2006 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DIPP. It was therefore decided to defer the case for re-listing on 04.12.2008.

Case No. 459	M/s Bhilad Textile Industries Pvt. Ltd.			
NC34/09 dt. 20.11.2008	F.NO.1/84/162/1148/AM08-DES-V			
Ratification of input output	norms in respect of Advance Authorization No.			
0310454982 dt. 20.12.2007 –	under Para 4.7 of HBP (Vol1) 2004-2009.			

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to link the report of team of Norms Committee, who visited the unit of M/s Supreme Nonwoven Industries Pvt. Ltd. and defer the case for re-listing on 18.12.2008.

Case No. 460	M/s Modelma Exports Ltd.
NC33/09 dt.20.11.2008	F.NO.1/84/162/136/AM08-DES-V
Ratification of input output nor	ms in respect of Annual Advance Authorization No.
0510195470 dt. 01.12.2006 – i	under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers & based on the CAD, Sketch, drawing and measurement submitted in this case and in consultation with representatives of technical authorities present in the meeting decided to ratify the annual advance authorization issued in this case as detailed below: -

Export item	Export Qty.	Import item	Qty. allowed
Mens' long jacket made of 100%		1) 100% cotton convas fabrics, GSM-311.	1) @ 3.28 Sq mtrs/Pc
cotton woven canvas fabric (Style No. 605257)		2) 100% cotton twill fabrics, GSM-171.	2) @ 0.49 Sq mtrs/Pc

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They may check/monitor the style No. mentioned above on the export side.

Case No. 461	M/s Shiny Knitwear, Tirupur			
NC33/09 dt.20.11.2008	F.NO.1/84/50/55/AM09-DES-V			
Ratification of input output	norms in respect of Advance Authorization No.			
3210037641 dt. 10.04.2008 –	under Para 4.7 of HBP (Vol1) 2004-2009.			

Decision: The Committee considered the case as per agenda and decided to grant another Personal Hearing on 01.01.2009 in view of firm's request made vide their letter dated 14.11.2008.

The case stands deferred for re-listing on 01.01.2009.

Case No. 462	M/s Loyal Textiles Mills Ltd.			
NC33/09 dt.20.11.2008	F.NO.1/84/50/594/AM05-DES-V			
Ratification of input output	norms in respect of Advance Authorization No.			
03510011279 dt. 30.12.2003 -	- under Para 4.7 of HBP (Vol1) 2004-2009.			

Decision: The Committee considered the case as per agenda and observed that firm have requested to allow

Furnace Oil under the advance authorization in question. In view of this Committee decided to link the recent Public Notice issued by Policy Division pertaining to admissibility of import of fuel under Para 4.7 of Handbook of Procedure Vol.1 and defer the case for re-listing on 18.12.2008.

Case No. 463	M/s Ponn sanger Exports, Coimbatore			
NC33/09 dt.20.11.2008	F.NO.1/84/50/238/AM08-DES-V			
Ratification of input output	norms in respect of Advance Authorization No.			
3210037105 dt. 25.01.2008 – i	under Para 4.7 of HBP (Vol1) 2004-2009.			

Decision: The Committee considered the case as per agenda and decided to send sample alongwith details submitted by the firm to DC (MSME) for their examination and comments. It was therefore decided to defer the case for re-listing on 18.12.2008.

Case No. 464	M/s East and Silk (P) Ltd,. Kolkata
NC33/09 dt.20.11.2008	F.NO.1/84/50/459/AM06-DES-V
Ratification of input output	norms in respect of Advance Authorization No.
0210082301 dt. 23.09.2005 –	under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda and observed that now previous IEC No. 4001000083 of the firm has cancelled and a fresh IEC has been issued to the firm as a DTA unit under IEC No.0208008764 dated 11.07.2008. In view of this, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as per written comments of by TC, Mumbai conveyed vide their letter No.38 (30)/2005/Wvg/Vol.VI dated 23.12.2005 as detailed below: -

- (i) Since, Hydrogen Peroxide is indigenously available, hence, import of this may not be allowed.
- (ii) Chemicals like Tergosilk-B may be allowed 75 grams/kg content export of silk.
- (iii) Silicer- L may be allowed 23 grams/kg content export of silk.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 465	M/ Orient Fashions Exports (India) Pvt. Ltd.		
NC33/09 dt.20.11.2008	F.NO.1/84/50/772/AM06-DES-V		
Ratification of input output	norms in respect of Advance Authorization No.		
0510177949 dt. 03.03.2006 –	under Para 4.7 of HBP (Vol1) 2004-2009.		

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as per written comments of DC (MSME) conveyed vide their U.O No. 37(5)/6/2006-07/Hosy. dated 18.11.2008 as detailed below: -

Export item	Import item	Quantity allowed
Infants Top short sleeve in	100% cotton poplin woven	0.63 Sq mtrs./Pc
100% cotton poplin woven	fabric, GSM-79+/-10%	
fabric. (Style No.392145)		
Infants Top short sleeve in	100% cotton poplin woven	0.82 Sq mtrs./Pc
100% cotton poplin woven	fabric, GSM-79+/-10%	
fabric. (Style No.392145)		
Girls Top (sleeve less) in 100%	100% cotton poplin woven	0.41 Sq mtrs./Pc
cotton poplin woven fabric,	fabric, GSM-79+/-10%	
GSM-79+/-10%	Satin ribbon, width 3/8"	0.24 yards
(Style No.365101)	Cotton lace, width 1/4"	280 yards

The GSM should match in import & Export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 466	M/s Chandramukhi Impex Pvt. Ltd., Kolkata
NC33/09 dt.20.11.2008	F.NO.1/84/162/352/AM06-DES-V
Ratification of input output	norms in respect of Advance Authorization No.
0210112346 dt. 13.05.2008 –	under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as per written comments of DC (MSME) conveyed vide their U.O No. 37(5)/61/2008-09/Hosy. dated 18.11.2008 as detailed below: -

Export item	Import item	Quantity allowed
Coveralls made of Nomex	Nomex IIIA fabric, GSM -	4.27 Sq mtrs. /Pc
IIIA fabric, GSM-180+/-	180+/-10%	
10% with reflective bands.	Reflective Band, width 25MM	4.85 Sq mtrs./Pc

The GSM should match in import & Export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 467	M/s Chandramukhi Impex Pvt. Ltd., Kolkata
NC33/09 dt.20.11.2008	F.NO.1/84/162/1073/AM08-DES-V
Ratification of input output	norms in respect of Advance Authorization No.
0210106958 dt. 10.12.2007 –	under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as per written comments of DC (MSME) conveyed vide their U.O No. 37(5)/61/2008-09/Hosy. dated 18.11.2008 as detailed below: -

Coveralls made of Nomex IIIA fabric, GSM-180+/-10%	·	4.27 Sq mtrs. /Pc
with reflective bands.		4.85 Sq mtrs./Pc

The GSM should match in import & Export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 468	M/s Texport Fashions, New Delhi
NC33/09 dt.20.11.2008	F.NO.1/84/162/274/AM09-DES-V
Ratification of input output	norms in respect of Advance Authorization No.
0510107131 dt. 30.10.2003 -	under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case is under examination of DC (MSME) and comments are awaited. Hence, it was decided to defer the case for re-listing on 18.12.2008.

Case No. 469	M/s Chelsea Mills, Gurgaon
NC33/09 dt.20.11.2008	F.NO.1/84/50/233/AM07-DES-V
Ratification of input output	norms in respect of Advance Authorization No.
0510188726 dt. 17.08.2006 –	- under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. M.K.Jain, Proprietor, who appeared for personal hearing in this case. He explained the case alongwith sample, measurement, calculation sheets and laymarker pertaining to this case. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided as detailed below: -

- (i) Size-wise specification mentioned on each export item in the minutes of ALC meeting held on 14.12.2006 in this case may be deleted;
- (ii) Since, there is double patch on the knee area and pockets on both legs, it was decided to allow cotton/spandex stretch denim fabric @ 2.09 Sq mtrs./Pc instead of 1.733 Sq mtrs/Pc (allowed earlier) against each of the three export item.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 470	M/s Chelsea Mills, Gurgaon
NC33/09 dt.20.11.2008	F.NO.1/84/50/722/AM07-DES-V
Ratification of input output	norms in respect of Advance Authorization No.
0510175922 dt. 07.02.2006 -	- under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. M.K.Jain, Proprietor, who appeared for personal hearing in this case. He explained the case alongwith sample, measurement, sketch and laymarker pertaining to this case. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting observed that since export order for larger size of export item No. 1 is higher hence, the requirement of 100% cotton dyed fabric shall be more. Hence, it was decided to allow 100% cotton dyed fabric against the export item No. 1 @ 1.50 Sq mtrs./Pc instead of 1.31 Sq. mtrs/Pc (allowed earlier) against each of the three export item.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 471	M/s Chelsea Mills, Gurgaon
NC33/09 dt.20.11.2008	F.NO.1/84/50/165/AM07-DES-V
Ratification of input output	norms in respect of Advance Authorization No.
0510185662 dt. 03.07.2006 -	- under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. M.K.Jain, Proprietor, who appeared for personal hearing in this case. He explained the case alongwith sample, measurement, calculation sheets and laymarker pertaining to this case. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided as detailed below: -

- Size-wise specification mentioned on export item in the minutes of ALC meeting held on 23.11.2006 **(l)** in this case may be deleted:
- As regards item of import No.1 i.e 99% cotton, 1% spandex fabric, it was decided to allow @ 2.15 Sq (ii) mtrs./Pc instead of 1.91 Sq mtrs/Pc (allowed earlier) against each of the three export item.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 472	M/s Gaurav International, Gurgaon
NC33/09 dt.20.11.2008	F.NO.1/84/50/539/AM05-DES-V
Ratification of input output	norms in respect of Advance Authorization No.
0510148289 dt. 11.01.2005 -	- under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case is under examination of DC (MSME) and comments are awaited. Hence, it was decided to defer the case for re-listing on 18.12.2008.

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